

conflict ridden Iraq, whether Government has pondered over compulsions in working in war ravaged countries in Asia such as Iraq and political hotspots in Africa such as Egypt and Libya;

(b) whether these nurses opt for high-risk zones abroad, having to make repayments of loans to fund their studies; and

(c) whether such aspirants for overseas nursing jobs opt for high risk countries because of low recruitment charges as compared to higher recruitment charges demanded by agents for politically stable countries where the pay is much higher?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) Nurses do not come under Emigration Check Required (ECR) category. Based upon their considered option, they choose the destination country for emigration. However, suitable advisory is issued as and when required.

(b) and (c) The Ministry has no such specific information. However, the Ministry is concerned about welfare of the Indian Nurses going abroad for work. Any complaint about exploitation of Indian Nurses is attended to without exception. If a registered recruiting agent is involved, action as per Emigration Act is taken against such agents. If an unregistered agent is involved, the complaints are referred to concerned State Governments for investigation and action for violation of Section 10 of Emigration Act 1983, and other provisions of the law of the land, as appropriate.

#### **Bringing back of mortal bodies of Indians abroad**

2373. SHRIMATI SASIKALA PUSHPA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the details of the number of people of Indian origin who died abroad, while working there, during last two years and this year, year-wise, country-wise; and

(b) the process of bringing back their bodies, whether Government proposes to simplify process; and if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) The details are given in Statement (*See below*).

(b) The process by which bodies are sent back to India begins with the registration of death by the Mission followed by issue of a facilitation letter 'No Objection Certificate' (NOC) which paves the way for completion of remaining formalities by the local authorities. No, as the procedure is as per local laws of the host countries.

***Statement****Number of people of Indian origin who died abroad*

Sl.No.	Name of the country	2012	2013	2014
1.	Afghanistan	NIL	NIL	01
2.	Algiers	03	02	01
3.	Angola	02	06	07
4.	Armenia	07	03	NIL
5.	Australia	NIL	NIL	NIL
6.	Austria	09	13	02
7.	Azerbaijan	NIL	NIL	NIL
8.	Bahrain	193	163	100
9.	Bangladesh	NIL	NIL	NIL
10.	Belarus	NIL	01	NIL
11.	Belgium	05	04	02
12.	Bhutan	11	12	08
13.	Botswana	NIL	03	NIL
14.	Brunei Darussalam	10	12	04
15.	Bulgaria	01	Last Two Years	
16.	Cambodia	NIL	02	02
17.	Canada	64	70	51
18.	Chile	NIL	NIL	NIL
19.	China	01+7	02+9	01+2
20.	Colombia	NIL	01	NIL
21.	Cuba	01	01	NIL
22.	Cyprus	01	02	01
23.	Czech Republic	02	NIL	01
24.	Denmark	NIL	NIL	NIL
25.	Egypt	09	04	01
26.	Ethiopia	06	05	01
27.	Fiji	NIL	02	NIL

Sl.No.	Name of the country	2012	2013	2014
28.	Finland	NIL	NIL	NIL
29.	Germany	26	27	17
30.	Greece	28	16	11
31.	Guatemala	NIL	02	NIL
32.	Hong Kong	NIL	NIL	NIL
33.	Hungary	NIL	NIL	NIL
34.	Iceland	NIL	NIL	NIL
35.	Indonesia	11	14	02
36.	Iran (Islamic Republic of)	05+02	05	03+03
37.	Japan	01	01	01
38.	Jordan	04	11	08
39.	Kenya	02	During the last two years	
40.	Korea, Democratic People's Rep. (North Korea)	NIL	NIL	NIL
41.	Korea, Republic of (South Korea)	01	02	02
42.	Kuwait	501	533	300
43.	Kyrgyzstan	NIL	NIL	NIL
44.	Lao People's Democratic Republic	NIL	NIL	NIL
45.	Lebanon	16	23	10
46.	Liberia	04	07	05
47.	Libya	04	14	05
48.	Malawi	01	05	01
49.	Mali	NIL	NIL	NIL
50.	Mauritius	05	05	02
51.	Mongolia	NIL	NIL	NIL
52.	Morocco	NIL	01	NIL
53.	Mozambique	05	03	01
54.	Myanmar, Burma	01	02	01

Sl.No.	Name of the country	2012	2013	2014
55.	Namibia	01	02	01
56.	Nepal	03	02	02
57.	Netherlands	05	02	NIL
58.	New Zealand	19	24	06
59.	Niger	NIL	NIL	NIL
60.	Nigeria	21	07	02
61.	Norway	NIL	NIL	NIL
62.	Oman	540	555	285
63.	Pakistan	NIL	NIL	NIL
64.	Palestinian territories	NIL	NIL	NIL
65.	Peru	01	02	NIL
66.	Philippines	14	55	34
67.	Poland	NIL	01	NIL
68.	Portugal	02	05	01
69.	Qatar	237	241	157
70.	Romania	NIL	NIL	NIL
71.	Russian Federation	01	01	02
72.	Saudi Arabia	1404	1491	820
73.	Senegal	01	NIL	NIL
74.	Serbia	NIL	NIL	NIL
75.	Seychelles	04	07	02
76.	Singapore	146	133	87
77.	South Sudan	NIL	08	NIL
78.	Spain	NIL	NIL	NIL
79.	Sri Lanka	NIL	01	02
80.	Sudan	16	11	03
81.	Sweden	NIL	01	NIL
82.	Switzerland	05	04	06
83.	Tajikistan	02	NIL	01
84.	Tanzania; officially the United Republic of Tanzania	08	03	08

Sl.No.	Name of the country	2012	2013	2014
85.	Thailand	56	28	NIL
86.	Turkey	NIL	03	01
87.	Uganda	46	31	14
88.	Ukraine	NIL	01	NIL
89.	United Kingdom	110	110	47
90.	United States	273	294	154
91.	Venezuela	01	01	01
92.	Vietnam	02	04	02
93.	Yemen	02	01	NIL
94.	Zimbabwe	NIL	NIL	NIL

#### Implementation of reservation policy

†2374. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether certain States have violated the verdict of Supreme Court regarding the limit of fifty per cent reservation for Scheduled Castes, Scheduled Tribes and other Backward Classes in Government services;

(b) if so, the names of the States, which have violated reservation limit of fifty per cent;

(c) whether Government is contemplating to take any action for implementation of Supreme Court verdict; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Department of Personnel and Training deals with reservation in posts and services under the Central Government. The services under the State come under the List-II *i.e.* “State List” of the Constitution, which are within the jurisdiction of the Governments of respective states.

The details of percentage of reservation in different States are not being maintained in this Department.

(c) and (d) Do not arise in view of the reply to part (a) and (b) of the above question.

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†Original notice of the question was received in Hindi.